

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 7068 of 2016

M/s Ruhi Enterprises Represented by its proprietor Gyanendra Kumar Singh &
Ors. Petitioner

Versus

Union of India through the Secretary, Ministry of Coal & Ors.

.. .. . Respondents

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioners : Mr. N. Kr. Pasari, Advocate

Mr. Devesh Bharuka, Advocate

For the Resp. nos.4-7 : Ms. Swati Shalini, Advocate

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05/ 10.09.2021.

It appears from office note dated 08.09.2021 that defect nos.2, 3, 4, 5 & 6 as pointed out vide stamp reporting dated 10.12.2016 have not been removed.

Defect nos.2, 3, 4, 5 & 6 are as follows:-

Defect no.2- Copy may be served to respondent no.2 & 3.

Defect no.3- Order no. at para 1(a), prayer, synopsis may be verified or corrected.

Defect no.4- Page no.110 appears incomplete. Ld. Counsel may verify.

Defect no.5- Page no.128 appears not in continuation to page 127.

Defect no.6- Page nos.'127 & 129' and '128 & 134' appears similar.

It appears that the Writ petition was listed before the co-ordinate Bench before this Court on 07.02.2017 whereby peremptory order has been passed granting one week time to remove the defects. Thereafter the instant writ petition stood rejected which has been restored vide order dated 18.01.2020 passed in C.M.P. No.63 of 2017.

Learned counsel for the petitioners has prayed for two weeks time to remove the defects.

Learned counsel for the respondents- UOI is not present.

Considering the same, learned counsel for the petitioners is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 13.12.2016.

Put up this case on 29.09.2021 along with other similar matter pending before this Court.

(Kailash Prasad Deo, J.)